

[Shri K. C. Pant]

- (vi) G.S.R. 1471 published in Gazette of India dated the 10th August, 1968, containing corrigendum to G.S.R. 1217 dated the 29th June, 1968, [Placed in Library, see No. LT-1754/68.]
- (3) A copy each of the following Uttar Pradesh Government Notifications under sub-section (3) of section 3A of the Uttar Pradesh Sales Tax Act, 1948, read with clause (c)(iv) of the Proclamation dated the 25th February, 1968, as varied by Proclamation dated the 15th April, 1968, issued by the President in relation to the State of Uttar Pradesh (Hindi and English versions) :—
- (i) Notification No. ST-78-A/X-902(9)-61, published in Uttar Pradesh Gazette dated the 1st February, 1968.
- (ii) Notification No. ST-747/X-950(22)-67, published in Uttar Pradesh Gazette dated the 1st March, 1968.
- (iii) Notification No. ST-247/X-900(12)-68, published in Uttar Pradesh Gazette dated the 1st April, 1968.
- (iv) Notification No. ST-1022/X-902(8)-65, published in Uttar Pradesh Gazette dated the 1st April, 1968.
- (v) Notification No. ST-1377/X-902(8)-65 published in Uttar Pradesh Gazette dated the 1st April, 1968.
- (vi) Notification No. ST-1920/X-950(1)-64, published in Uttar Pradesh Gazette dated the 1st May, 1968.
- (vii) Notification No. ST-1921/X-950(1)-64 published in Uttar Pradesh Gazette dated the 1st May 1968. [Placed in Library, See No. LT-1755/68.]
- (4) A copy of the U.P. Sales Tax (Amendment) Rules, 1968, published in Notification No. ST-615/X-948(3)-1967 in Uttar Pradesh Gazette dated the 24th February, 1968, under sub-section (5) of section 24 of the Uttar Pradesh Sales Tax Act, 1948, read with clause (c) (iv) of the Proclamation dated the 25th

February 1968 as varied by the Proclamation dated the 15th April, 1968, issued by the President in relation to the State of Uttar Pradesh (Hindi and English versions).

(5) A statement showing reasons for delay in laying the Notifications mentioned at items (3) and (4) above (Hindi and English versions). [Placed in Library, See No. LT-1755/68.]

LOKPAL AND LOKAYUKTAS BILL

MOTION *Re* : APPOINTMENT OF RAJYA SABHA MEMBER TO JOINT COMMITTEE

SHRI TENNETI VISWANATHAM
(Visakhapatnam) : I beg to move :

"That this House do recommend to Rajya Sabha that Rajya Sabha do appoint a member of Rajya Sabha to the Joint Committee on the Bill to make provision for the appointment and functions of certain authorities for the investigation of administrative action taken by or on behalf of the Government or certain public authorities in certain cases and for matters connected therewith, in the vacancy caused by the resignation of Shri Awadeshwar Prasad Sinha and do communicate to this House the name of the member so appointed by Rajya Sabha to the Joint Committee."

MR. SPEAKER : The question is :

"That this House do recommend to Rajya Sabha that Rajya Sabha do appoint a member of Rajya Sabha to the Joint Committee on the Bill to make provision for the appointment and functions of certain authorities for the investigation of administrative action taken by or on behalf of the Government or certain public authorities in certain cases and for matters connected therewith, in the vacancy caused by the resignation of Shri Awadeshwar Prasad Sinha and do communicate to this House the name of the member so appointed by Rajya Sabha to the Joint Committee."

The motion was adopted

12.10 Hrs.

JUDGES (INQUIRY) BILL—*contd.*

Clause 6—*contd.*

MR. SPEAKER : We shall now take up further clause-by-clause consideration of